

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-142/2007/6036/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Mridu Chanda Bordoloi,
Judge, Designated Court,
Assam, Guwahati.

Dated Guwahati, the ^{1st} July, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. JCD/191 dtd. 26.06.2023

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 12 days from 10.07.2023 to 21.07.2023 (prefixing 8th & 9th July, 2023 and suffixing 22nd & 23rd July, 2023) along with station leave permission for the said period, has been granted, subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E). Further, you have been asked to hand over charge to the District & Sessions Judge, Kamrup(M), Guwahati and in her absence to the in-charge District & Sessions Judge, Kamrup(M), Guwahati before proceeding on leave**

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-142/2007/6037-6038-6039-6040/A, dated , 01-07-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of the application in prescribed format is sent herewith.
2. The District and Sessions Judge, Kamrup(M), Guwahati.
3. The Director of Judicial Academy Assam.
4. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)